(f) and (g) AAI, TDI Karamchari Union (removed contract labourers) and Delhi International Airport Limited (DIAL) have filed review petitions before the Supreme Court. AAI and DIAL have also filed recall/modification applications in the case.

## Unsafe runways at airports

- 324. DR. JANARDHAN WAGHMARE: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government is aware that several runways at airports in the country are either unsafe or short for smooth landing and takeoff;
  - (b) if so, the details thereof;
  - (c) whether any study have been conducted in this regard;
  - (d) if so, the details thereof; and
- (e) the steps taken by Government to improve/modernise/expand the runways of various airports in the country?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) There is no aerodrome which can be termed as unsafe. Information on facilities available at aerodromes is published through Aeronautical Information Publication for use by Airlines Operators. This includes the information on non-compliance on applicable standards. The aircraft operations are carried out by the aircraft operators after assessing the availability of facilities and their suitability for the type of aircraft, including operational mitigation measures.

(e) Airports Authority of India (AAI) has planned runway extension at Jammu (CE) and Mangalore to the extent feasible.

## Bail out plan for Air India

325. SHRI TARIQ ANWAR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government is considering to bail out bleeding Air India;
  - (b) if so, the details thereof;
  - (c) whether Air India is restructuring its working capital loan; and
  - (d) if so, the details thereof?